

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No. 111 A: Mr. Shyam Nandan Tiwary, Special Judge, POCSO Act, Chaibasa is hereby transferred and posted as District & Additional Sessions Judge, Madhupur (Deoghar).

By order of the Court
Sd/- Mohammad Shakir
Registrar General

Memo. No. _____ /Apptt. _____ Dated Ranchi, the 17th May, 2022


Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the same to the Official website of this Court.

Sd/- Mohammad Shakir

Registrar General

Memo. No. 1925 /Apptt. _____ Dated Ranchi, the 17th May, 2022

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi /O/o the Registrar General / the Registrar (Estb) / the Registrar (Admn) /, the I/c P.P.S. to Hon'ble the Chief Justice, / the Principal District & Sessions Judge, Deoghar & Chaibasa, for information and needful and Mr. Shyam Nandan Tiwary, Special Judge, POCSO Act, Chaibasa with a direction not to join the new assignment till further Orders of the Hon'ble Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No. 112 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department).	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Mr. Binay Kumar Lal, C.J.M.-cum-Spl. Judge (Eco. Offence), Ranchi	a) Civil Judge (Senior Division) b) Chatra c) Chatra
2.	Mr. Shekhar Kumar, C.J.M., Koderma	a) Civil Judge (Senior Division) b) Sahebganj c) Sahebganj
3.	Mr. Laxmikant, C.J.M. Chatra	a) Civil Judge (Senior Division) b) Giridih c) Giridih
4.	Mr. Mithilesh Kumar Singh, C.J.M., Giridih	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi
5.	Mr. Manoranjan Kumar No.III, A.C.J.M.-cum-Civil Judge (Sr. Div.)-I, Ranchi	a) Civil Judge (Senior Division) b) Koderma c) Koderma
6.	Mr. Pratap Chandra, Civil Judge (Sr. Div.), Deoghar	a) Civil Judge (Senior Division) b) Koderma c) Koderma
7.	Mr. Gautam Gobinda, Secretary, DLSA, Lohardaga	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi
8.	Mr. Amit Kumar Vaish, Civil Judge (Sr. Div.), Garhwa	a) Civil Judge (Senior Division) b) Madhupur c) Deoghar

By order of the Court,
Sd/- Mohammad Shakir

Registrar General

Memo. No. 1926 /Apptt.

Dated Ranchi, the 17th May, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ O/o the Registrar General / the Registrar(Administration) / the Registrar (Estb.) / the I/c PPS to Hon'ble the Chief Justice/the CPC, e-Courts Project, High Court of Jharkhand with a request to take necessary steps for uploading the same on the Official website of the Court/ the Judicial Commissioner, Ranchi & all the concerned Principal District & Sessions Judges for information and communication to the Officer concerned with a direction to join their new assignment accordingly except Sri Amit Kumar Vaish till further Orders of Hon'ble Court.

The representation of Sri Gautam Gobinda, Secretary, DLSA, Lohardaga is hereby allowed and therefore, he is not entitled for disturbance allowance.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No. 113 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
<i>01</i>	<i>02</i>	<i>03</i>	<i>04</i>
1.	Mr. Shekhar Kumar, CJM, Koderma [UOT as Civil Judge (Sr. Div.)]	Sahebganj	Sahebganj
2.	Mr. Krishna Kant Mishra, Civil Judge (Sr. Div.), Ranchi	Ranchi	Ranchi
3.	Mr. Pratap Chandra, Civil Judge (Sr. Div.), Deoghar [UOT as Civil Judge (Sr. Div.)]	Koderma	Koderma
4.	Mr. Amit Kumar Vaish, Civil Judge (Sr. Div.), Garhwa [UOT as Civil Judge (Sr. Div.)]	Deoghar	Madhupur

By order of the Court,
Sd/-Mohammad Shakir
Registrar General

Memo. No. 1927 /Apptt. Dated Ranchi, the 17th May, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court/ the Judicial Commissioner, Ranchi & all the concerned Principal District & Sessions Judges for information and communication to the Officers concerned/ Dy. Commissioners and Supertintendent of Police of the concerned Districts for information and necessary action.

Further Sri Amit Kumar Vaish is hereby directed not to join his new assignment till further orders of the Hon'ble Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No. 114 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
01	02	03	04
1.	Mr. Shekhar Kumar, CJM, Koderma [UOT as Civil Judge (Sr. Div.)]	a) Civil Judge (Sr. Division) b) Sahebganj c) Sahebganj	XXXX
2.	Mr. Krishna Kant Mishra, Civil Judge (Sr. Division), Ranchi	a) Civil Judge (Sr. Division) b) Ranchi c) Ranchi	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi
3.	Mr. Pratap Chandra, Civil Judge (Sr. Division), Deoghar [UOT as Civil Judge (Sr. Div.)]	a) Civil Judge (Sr. Division) b) Koderma c) Koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
4.	Mr. Amit Kumar Vaish, Civil Judge (Sr. Div.), Garhwa [UOT as Civil Judge (Sr. Div.)]	a) Civil Judge (Sr. Division) b) Madhupur c) Deoghar	XXXX

By order of the Court,
Sd/-Mohammad Shakir
Registrar General

Memo. No. 1928 /Apptt. Dated Ranchi, the 17th May, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court/ the Judicial Commissioner, Ranchi & all the concerned Principal District & Sessions Judges for information and communication to the Officers concerned/ Dy. Commissioners of the concerned District for information and necessary action.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter no. 7988—8020 dated 11.06.1996.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within a fortnight from the receipt of this Order).

Further Sri Amit Kumar Vaish is hereby directed not to join his new assignment till further orders of the Hon'ble Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No. 115 A: In exercise of powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is pleased to confer upon the Officers named in Column No.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No.3 of the table.

Further, in exercise of the powers conferred under Sub Section (1) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are appointed as Chief Judicial Magistrate for the Districts noted against their respective names in Column No.3 of the table given below:-

Sl. No.	Name of the officers with designation and present place of posting (with Judgeship/Department).	Name of the District
01	02	03
1.	Mr. Binay Kumar Lal, C.J.M.-cum-Special Judge, (Eco. Offence), Ranchi [UOT to Chatra as Civil Judge (Sr. Div.)]	Chatra
2.	Mr. Laxmikant, C.J.M., Chatra [UOT to Giridih as Civil Judge Sr. Div.]	Giridih
3.	Mr. Mithilesh Kumar Singh, C.J.M., Giridih [UOT as Civil Judge Sr. Div.]	Ranchi
4.	Miss Kumari Vaishali Srivastava, ACJM-cum-Civil Judge (Sr. Div.)-I, Koderma	Koderma

By order of the Court,
Sd/-Mohammad Shakir
Registrar General

Memo. No. 1929 /Apptt. Dated Ranchi, the 17th May, 2022

Copy forwarded to all the Principal District & Sessions Judges including the Judicial Commissioner, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Central Project Co-ordinator High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court / the Deputy Commissioner & Superintendent of Police of concerned Districts for information and needful [communication to the officers concerned].

The officers concerned may be directed to make over charge of their respective Courts & Offices and to proceed to join their new assignment accordingly.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th May, 2022

No 116 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1st Class upon the Officer named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court has further pleased to confer upon him the additional powers to take cognizance of such cases which he has been authorised to try.

The Officer is also appointed to act as Presiding Officer of the Special Court established with his Headquarters as mentioned against his name in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
01	02	03	04
1.	Mr. Mithilesh Kumar Singh, C.J.M., Giridih [UOT to Ranchi as Civil Judge (Sr. Division)]	Ranchi, Lohardaga, Gumla, Simdega, Palamau, Latehar & Garhwa	Ranchi

By order of the Court,
Sd/-Mohammad Shakir
Registrar General

Memo. No. 1930 /Apptt. Dated Ranchi, the 17th May, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ Copy forwarded to all the Principal District & Sessions Judges including the Judicial Commissioner, Ranchi/ / the Accountant General (A&E), Jharkhand, Ranchi// the Central Project Co-ordinator High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court / the Judicial Commissioner, Ranchi & the Principal District & Sessions Judge, Giridih for information [and communication to the officer concerned].


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17TH MAY, 2022

No. 117A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial officers of the rank of Civil Judge (Senior Division) named in Column no. 02 at their respective places of posting shown in Column no. 03 of the table:-

Sl. No.	Name of the officers with designation and present place of posting/ under order of transfer	New place of posting
01	02	03
1.	Miss Tabinda Khan, Civil Judge (Sr. Div.), Bokaro	Bokaro
2.	Mr. Ravi Kumar Bhaskar, Civil Judge (Sr. Div.), Bokaro	Bokaro
3.	Miss Rajshree Aparna Kujur, Civil Judge (Sr. Div.), Chaibasa	Chaibasa
4.	Mr. Kamal Ranjan, Civil Judge (Sr. Div.), Chatra	Chatra
5.	Mrs. Shikha Agrawal, Civil Judge (Sr. Div.), Daltonganj	Daltonganj
6.	Mr. Parmanand Upadhyay, Civil Judge (Sr. Div.), Daltonganj	Daltonganj
7.	Mr. Nishi Kant, Civil Judge (Sr. Div.), Daltonganj	Daltonganj
8.	Miss Shikha Rani Tigga, Civil Judge (Sr. Div.), Hazaribagh	Hazaribagh
9.	Mr. Rajendra Prasad, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
10.	Mr. Pawan Kumar No. II, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
11.	Mrs. Ruchi Dayal, Civil Judge (Sr. Div.), Ranchi	Ranchi
12.	Mr. Digvijay Nath Shukla, Civil Judge (Sr. Div.), Ranchi	Ranchi
13.	Mr. Achhat Srivastava, Civil Judge (Sr. Div.), Ranchi	Ranchi
14.	Mr. Kumar Saurabh Tripathi, Civil Judge (Sr. Div.), Ranchi	Ranchi
15.	Mr. Raj Kumar Pandey, Civil Judge (Sr. Div.), Ranchi	Ranchi
16.	Mr. Shambhu Mahto, Civil Judge (Sr. Div.), Ranchi	Ranchi
17.	Mr. Kamlesh Behra, Civil Judge (Sr. Div.), Ranchi	Ranchi
18.	Mr. Ram Kumar Lal Gupta, Civil Judge (Sr. Div.), Ranchi	Ranchi
19.	Mr. Manoranjan Kumar No.III, A.C.J.M.-cum-Civil Judge (Sr. Div. - I), Ranchi {UOT to Koderma as Civil Judge (Sr. Div.)}	Koderma

Further, the concerned Principal District and Sessions Judges/ Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

Again, the officers named in column no. 02 are directed that after vesting of powers of Judicial Magistrate, they will also dispose substantial Civil matters.


By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1931 /Apptt.

Dated Ranchi the 17th May, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the O/o Registrar General/ Registrar (Administration)/ Registrar (Establishment)/ P.P.S. I/c to the Hon'ble the Chief Justice/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges including Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

() – For concerned PDJ & JC


Registrar General